Authorization No. 2915



Affidavit to be Furnished by We candidate alongwith Nomination Paper Before the Returning Officer

(name of the House) ... Constituency (Name of the Constituen 3)

DR. DAUD ALL midaught r/wife of LATE ALT HUSSIAN

Agod 54 years, resident of Willers - KATHAR DIST BUXAR - 802 111

(mention full postal address), a candidate at the above Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by Tent a Dal united (name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return (in Rupees)
1.	Self	ATJPA 253AM	· NiL	NiL
2.	Spouse-	NIL	MiL	NiL
3.	Dependent 1	NiL	NiL -	MiL
4.	Dependent 2	NIL	NiL	NiL
5.	Dependent 3	NiL	NiL	NiL

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description	
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	MA	one to identified by Bri for And
(b)	Name of the court, Case No. and Date of order taking cognizance :	NA.	Sacine before me
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s)	N/A.	SATISH KUMAR SINGP Stotary Public, Pater

4. Cases in which I have been convicted by a (a) The details of cases, Sections of the Act and description of the offence for hich convicted:	N/A
(b) Name of the Court(s). Case No. and NOTARY Date(s) of order(s).	N/A.
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29 80 08.2.291)

(3) That I give herein below the details of recassets (movable and is movable etc.) of myselomy spouse and all dependents:

A. Details of movable assets:

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

 In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details: including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-
i) -	Cash in hand	Pt. 50,000	NiL	NiL	NiL	Ni L
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	SAHAR(FD) 57,060/_	NiL	NiL	Ni L	Ni L
(iti)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	MiL	NIL	NiL	NiL	N,'L
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	5.89. Life. 1,00,000/_ L.1. C. 8400/-	NiL	NiL	NiL	M, L
(1)	Personal loans/advance given to any person or entity including tirm, Company, Trust etc. and other receivables from debtors and the amount,	Ni L	NiL	NiL	HiL	Mi'L
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Malaindra Scarbio BR-64P-1365 Y-2011 PS-800,00		NIL	NiL	Mi'L
(VIT	a contract of the contract of	209m 60,800/4pp	0x 55 48(000)	- NiL	NiL	NiL

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Any other assets such a value of		
(ix, Gross Total value	10,76,260=	
A CONTRACTOR OF THE PARTY OF TH		

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment, should be mentioned separately in this format.)

No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-
(i)	Agricultural Land Location(s) Survey number(s)	7,15,000/- KATHAR 18-10 B	NiL	NiL	MiL	NiL
	Area (Total measurement in acres)	132 3 Decima	NiL	811°L	Ni'L	N'C
	Whether inherited property (Yes or NO)	yes	NiL.	Ni L "	NiL	NiL
	Date of purchase in case of self acquired property	NiL	NiL	NiL	NiL	NOL
	Cost of Land (in case of purchase)at the time of purchase	NiL.	NiL	NiL	NiL.	NIL
	Any Investment on the land by way of development, construction etc.	NiL	NiL	NiL	Nila	NiL
	Approximate Current market value	NiL	NiL	NiL	NiL	NiL
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NiL	NiL	NiL	NiL	Ni'L
	Area (Total measurement in sq. fl.)	NiL	HiL	NiL	NiL	NiL
	Whether inherited property (Yes or NO)	Nic	NiL	NiL.	Ni L	WIL
	Date of purchase in case of self acquired property	NiL	NiL	NiL	NiL	N'C
	Cost of Land (in case of purchase) at the time of purchase	NiL	NiL	NiL	NiL	NIL
	Any Investment on the land by way of development, construction etc.	NiL	NiL	NiL	NiL	NiL
	Approximate Current market value	NiL	NiL	NiL	NiL	NiL
(iii)	(including apartments) -Location(s)	NiL	NiL	NiL	NiL	NiL
	-Survey number(s) Puilt up Area (Total Weakspreacht in sq. ft.)	NiL	NiL	NIC	NiL	NIL

	V techer inherited property (* en or NO)	NIL	NiL	NiL	NiL	NiL
	Date of purchase in case of serf activitied property	NiL	NiL	NiL	NiL	NI L
	Cost of property (in case of prochase) at the time of prochase	NiL	NiL.	NiL	MiL	NiL
	Any Investment on the property by way of development, construction etc.	NiL	MiL	NiL	NiL	Ni'L
	Approximate Current market value	NiL	NiL	NiL	Ni L	MiL
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	8.00,000/- KATHAR	Nic	MiL.	NiL	Ni L
	Area (Total measurement in sq. ft.)	NiL	NiL	NiL	NiL	NIL
	Built up Area (Total measurement in sq. ft.)	NiL	NiL	NiL	NiL	NI'L
*:	Whether inherited property (Yes or NO)	MiL	NiL	·NiL	NiL	MiL
	Date of purchase in case of self acquired property	NiL	NiL	NiL	NiL	NiL
	Cost of property (in case of purchase) at the time of purchase	NiL	NiL	NiL	NiL	NiL
	Any Investment on the land by way of development, construction etc.	NiL	NiL	NiL	NiL	MiL
	Approximate Current market value	NiL	NiL	NiL	NiL	MiL
(v)	Others (such as interest in property)	NiL	NiL	Ni L	NiL	Ni C
(vi)	Total of Current Market Value of (i) to (v) above	15,15,000/-	NIL	Mi L	NiL	NN'L

(6) I give herein below the details of liabilities/ dues to public financial institutions and government: (Note: Please give separate details of name of Bank, institution, entity or individual and amount for each ite

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Depender
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of Ioan	NiL	NiL	NiL	NiL	NiL
KUA	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Names. Amount autstanding Nature of Joan	NiL	NiL	NiL	NiL	NiL

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	Any other liability	NIL	NiL	NiL	MiL	NIL
	Grand total of liabilities	NiL	NiL	NiL	NiL	Ni'L
(ii)	Government Dues: Dues to departments dealing with government	vechicle Loan. Ps. 3,00,000/_	NiL	NiL	NiL-	Ni'L
	Dues to departments dealing with supply of water	ANL	NiL	NiL	NiL	NiL
	Dues to departments dealing with supply of electricity	Ni L	NiL	NiL"	NiL	NiL
	Dues to departments dealing with supply of telephones/mobiles	NiL	NiL	Ni'L	Ni L	NiL
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NiL	NiL	Nic	NiL	MiL
	Income Tax Dues	NiL	NiL	NiL	- NiL	NIL
	Wealth Tax Dues	NiL	NIL	NiL	NiL	Ati C.
	Service Tax, Dues	NiL	NiL .	NiL	NiL	NL
	Municipal /Property Tax Dues	NiL	NiL	NiL	NiL	Mt L
	Sales Tax Dues	NiL	NiL	NiL	NiL	NIL
	Any other dues	NiL	NiL	NiL	NiL	Mi L
	Grand total of all Govt. dues	B-300,000/	- Nic	NiL	NiL	NiL

(7) Details of profession or occupation:

a. Self....! A....
b. Spouse ...! A....
(8) My educational qualification is as under: DHMIS (Bihor University)

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. DR. DAUDALI
2.	Full postal address	vill+ P.O KATHAR - Dist - BURGY-802111
3.	Number and Name of the constituency and state	201. DUMRAON
3.	candidate (otherwise write 'Independent')	. JANTA DAL UNITED
3	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	N/A. Goar

3	- n.	Mof		1	N/A.		
1	PA	of of		1.07	Year for which la		Let berney Show
-	(a)	Candidate ATJPA 25	2010		NIL-	rn filed	
-	(b)	Spouse: Ali L	201-1		NIL		N. L.
	the supposed to	Dependents NiL			Ni'L		Nr L
6.		and condensation of the second	of Assets and	Liabilit			MI L
		Description	Self	Spouse		Dependent-	II Dependent-III
١.		Moveable Asset (Total value)	10,76,260			Nt'L	Mi'C
В.		Immovable Asset	15,15,000	-NiL	NiL	- NiL	NiL
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	NiL.	NiL	- NiL	NiL	NiL
	(ii)	Approximate Current Market Price of Asset (Total Value)		NiL	NiL	NiL	NIL
7		Liabilities					
		(i) Government dues (Total)	3,00,000/-	NIL	NIL	NiL	N'I
		(ii) Loans from Bank, Financial Institutions and others (Total)		NiL	NiL	NiL	NiL
8.	Hi	ghest educational qualific	ation: DHA	15 (B	ihar univers	(tyis	

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;

(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified,at	atha this the	8-h day	of Feb.	201.4
KUMAR SIN	8, Identify Bigmed/L-I	the deponent who	Agi ca 2.7019	Danie Ale
NOTARY #	8/2/014	6	Clar onex	DEPONENT

Note: 1 Affidavit smuld be filed latest by 3.00 PM on the last date of filing nominations.

2 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and nearly.